

Ref. No.....764...../NGT-220/OA-280/2024Dated 10/07/2024

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Joint inspection report in compliance to direction issued by Hon'ble National Green Tribunal, New Delhi order dated 24.05.2024 in OA No-280/2024 Ajay Arya Vs State of Uttar Pradesh.

Respected Sir,

With reference to the above-mentioned subject in compliance of Hon'ble National Green Tribunal, order dated 24.05.2024 Ajay Arya Vs State of Uttar Pradesh in OA No-280/2024, joint inspection report along with letter issued to Ghaziabad Development Authority, Ghaziabad by U.P. Pollution Control Board, Ghaziabad on 09.07.2024 (attached) is hereby submitted for kind perusal and necessary action please.

Enclosure: As above.

Yours Sincerely


(Gambhir Singh)

Additional District Magistrate (City)
Ghaziabad.

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad for information and necessary action.


Additional District Magistrate (City)
Ghaziabad.

Joint inspection in compliance to direction issued on 24.05.2024 by Hon'ble National Green Tribunal, New Delhi in OA No-280/2024 Ajay Arya Vs State of Uttar Pradesh.

1- Subject:

Grievances is that a fabrication unit namely Anant Flex and Balaji Fabrication (marking steel and iron related items) is carrying out commercial activities in the residential area, causing noise pollution and littering, therefore, violating noise pollution rules.

2- Background :-

Hon'ble National Green Tribunal has passed order on dated 24.05.2024 in the matter of Ajay Arya Vs State of Uttar Pradesh in OA No-280/2024. The main part of order are reproduced here :-

".....3. In our view, the complaint made in this application can be looked into, at the first instance, by District Administration. Hence, we dispose of this application by directing that a Joint Committee comprising District Magistrate, Ghaziabad and Uttar Pradesh Pollution Control Board (hereinafter referred to as 'UPPCB') shall look into the grievance, visit the site, collect relevant information and if finds any violation of environmental laws and norms, take appropriate preventive, remedial and punitive action against violator in accordance with law, within two months from the date of communication of this order.

4. District Magistrate shall be the nodal agency for coordination and compliance.

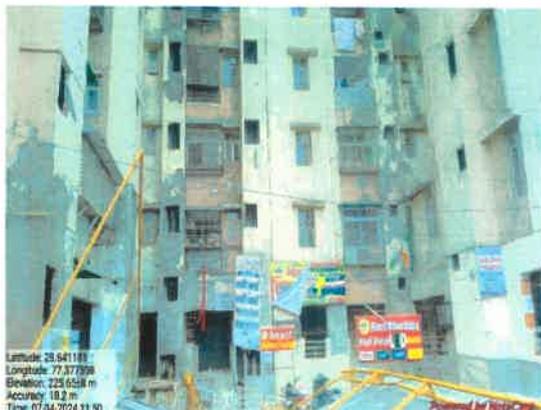
6. With the above directions, the application is disposed of...."

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In Compliance to aforesaid directions a joint team of official from U.P. Pollution Control Board, Ghaziabad and District Administration, Ghaziabad carried out joint inspection of the units in question and interacted with official of units on 04.07.2024. Unit wise status is given here:

3- Inspection of M/s Anant Advertising, SE-003, Jaipuria Sunrise Plaza, Indirapuram, Ghaziabad: -

- I. The unit is a shop, which is situated at SE-003, Jaipuria Sunrise Plaza, Indirapuram, Ghaziabad in basement in the back side of J and K block of Jaipuria Sunrise Greens, Indirapuram, Ghaziabad Society. The photograph taken during visit is given below:



- II. During visit Shri Shivam, Supervisor as representative of shop was present and reported the working of shop is to be operational since-2017.
- III. During visit it was observed that the shop is engaged in the activity of flex printing of flex Board, Hoardings, Sign Board and Poster etc.
- IV. During visit it was found the shop is involved in flex printing and frame work and which is non water/Air polluting in nature.

4. Inspection of M/s Balaji Fabrication, SD-96, Jaipuria Sunrise Plaza, Indirapuram, Ghaziabad: -

- I. The unit is a shop, which is situated at SD-96, Jaipuria Sunrise Plaza, Indirapuram, Ghaziabad in basement in the back side of J and K block of Jaipuria Sunrise Greens, Indirapuram, Ghaziabad Society. The photograph taken during visit is given below:



- II. During visit Shri Jaiveer as representative of shop was present and reported the working of shop is to be operational since-2018 on rent.
- III. During visit it was found that the shop is involved steel fabrication by using grinding, cutting and welding. During visit no effluent and emission discharge were found.
- IV. During visit joint team observed that process of cutting, grinding and welding may cause problem in nearby area due to noise pollution.
- V. During visit it was reported by the representative of shop that the work is not done regularly. The work is done only when the order is placed. During visit no fabrication work was found being carried out.

4- Conclusion :

- During visit observation made by joint team it reveals that both the shops in question located at Jaipuria Sunrise Plaza, Indirapuram, Ghaziabad in the back side of J and K block of Jaipuria Sunrise Green Society, Indirapuram, Ghaziabad are operational, which comes under the jurisdiction of Ghaziabad Development Authority, Ghaziabad.

- In view of above joint team is of the opinion that Ghaziabad Development Authority, Ghaziabad may be directed whether these types of activities are allowed at this place and take appropriate action if any violation of rules is found.

Above report is submitted here by for kind perusal and necessary action.

(N.K. Pandey)
A.E.E.
U.P. Pollution Control Board,
Ghaziabad.

(Gambhir Singh)
Additional District Magistrate (City)
Ghaziabad.



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या: २५५/एनजीटी-२२०/ओए-२८०/२०२४

दिनांक ०९/०७/२०२४

सेवा में,
सचिव,
गाजियाबाद विकास प्राधिकरण,
गाजियाबाद।

विषय: मा० राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ०ए० संख्या २८०/२०२४ अजय आर्या बनाम स्टेट ऑफ उत्तर प्रदेश में पारित आदेश दिनांक २४.०५.२०२४ के सम्बन्ध में।

महोदय,
कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। मा० राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ०ए० संख्या २८०/२०२४ अजय आर्या बनाम स्टेट ऑफ उत्तर प्रदेश में पारित आदेश दिनांक २४.०५.२०२४ के सम्बन्ध में स्थलीय निरीक्षण संयुक्त समिति द्वारा दिनांक ०४.०७.२०२४ को कराया गया। निरीक्षण में पाया गया कि जयपुरिया सनराईज ग्रीन्स, इन्द्रापुरम, गाजियाबाद सोसायटी के जे० एवं के० ब्लॉक के पीछे जयपुरिया सनराईज प्लाजा, इन्द्रापुरम, गाजियाबाद के बेसमेन्ट में स्थित दुकानों मैसर्स अन्नत एडवरटाइजिंग, एस०ई०-००३ एवं मैसर्स बालाजी फैब्रीकेशन, एस०डी०-९६ द्वारा कमशः फ्लेक्स प्रिंटिंग एवं स्टील फैब्रीकेशन का कार्य किया जा रहा है, जिसके विरुद्ध मा० अधिकरण के समक्ष वाद योजित किया गया है तथा प्रश्नगत स्थल गाजियाबाद विकास प्राधिकरण के क्षेत्रान्तर्गत स्थित है।

अतः उक्त के दृष्टिगत आपसे अनुरोध है कि प्रश्नगत स्थल पर संदर्भित दुकानों द्वारा किये जा रहे कार्यों के सम्बन्ध में निर्धारित भू-प्रयोग में अनुमन्य गतिविधियों की जाँच कराते हुए आवश्यक कार्यवाही हेतु सम्बन्धित को निर्देशित करने का कष्ट करें तथा कृत कार्यवाही से इस कार्यालय को अवगत कराने का कष्ट करें, जिससे कि मा० अधिकरण द्वारा पारित आदेश का अनुपालन सुनिश्चित हो सके।

संलग्नक: उपरोक्तानुसार।

प्रतिलिपि: जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।

भवदीय

(विकास मिश्र)

क्षेत्रीय अधिकारी

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०